



ANDHRA PRADESH HIGH COURT MEDIATION AND ARBITRATION CENTRE
HIGH COURT OF ANDHRA PRADESH
FIRST FLOOR, INTERIM JUDICIAL COMPLEX, HIGH COURT BUILDINGS,
NELAPADU, AMARAVATI, GUNTUR DISTRICT-522 239.
EMAIL ID: aphclsc@gmail.com, PHONE NO: 08632 372744.

Date: 27.03.2025.

Smt. G. Malathi,
I/c Director,
A.P. High Court Mediation and Arbitration Centre.
High Court of A.P.,
Amaravati.

NOTIFICATION

As directed by the Hon'ble Chairman, APHCLSC, the A.P. High Court Mediation and Arbitration Centre called for applications from the Advocates, of the Bar Association, High Court of A.P., Retd. Judges, In-service Judicial Officers, Retd. Senior Bureaucrats, Retd. Senior Executives for empaneling them as mediators in addition to the existing panel of Mediators in A.P. High Court Mediation Centre.

In this regard, applications are invited from the willing persons as mentioned in Rule 12 of Alternative Dispute Resolutions and Mediation Rules, 2017, High Court of A.P., to empanel them as mediators for the High Court of Andhra Pradesh.

As per Rule-12 of the Alternative Dispute Resolutions and Mediation Rules, 2017, the following persons shall be treated as qualified and eligible for being enlisted in the panel of mediators:

1. (i) Retired Judges of the Supreme Court of India,
(ii) Retired Judges of the High Court;
(iii) Retired District and Sessions Judges or retired Judges of the City Civil Courts or Courts of equivalent status;
(iv) In-service Judicial Officers; and
2. Legal practitioners with atleast **seven(07) years'** standing at the Bar;
3. Experts or other professionals with at least **fifteen(15) years'** standing; or retired senior bureaucrats or retired senior executives;
4. Institutions which are themselves experts in mediation and have been

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recognized as such by the High Court, provided the names of its members are approved by the High Court initially or whenever there is change in membership.

5. The Mediator who have undergone training programme conducted in accordance with the curriculum approved by Mediation and Conciliation Project Committee of India (MCPC) shall alone be accredited as Mediator.

The interested persons fulfilling the above criteria have to submit their applications in the **prescribed proforma (Physical Application) to the office of APHCLSC in between 10:30 a.m. to 05:00 p.m. on or before 02.04.2024 and fill the information in the provided Google Forms**, so as to consider their applications for empanelment as Mediators in the panel of Andhra Pradesh High Court Mediation and Arbitration Centre.



Google Form Link: <https://forms.gle/xYoteKjJyyLNKEdP6>

“Fill the Google Form using this QR Code”

“Submission of Physical Application in the prescribed proforma is Mandatory (To be submitted in the Office of APHCLSC)”.

G. I. P.
DIRECTOR (I/c), 27.3.25
APHCMC.
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ANDHRA PRADESH HIGH COURT MEDIATION AND ARBITRATION CENTRE
HIGH COURT OF ANDHRA PRADESH, AMARAVATI.
APPLICATION FOR EMPANELEMENT IN THE PANEL OF MEDIATORS

1	Full name in capital letters	
2	Father's/Husband's name	
3	Date of Birth	
4	Education Qualification	
5	Address for Communication	
6	Mobile Number	
7	Email Id	
8	Social Status/Community	
9	Enrolment Number	

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10	Enrolment Date	
11	Standing at Bar as on the date of application	
12	Code Number	
13	Nature of Practice	
14	Present status (Advocate/Retd. Judicial Officer/In Service Judicial Officer/Retd. Senior Bureaucrat/ Retd. Senior Executive)	
15	Places worked (for Retd. Judges)	
16	Approximate number of cases settled in mediation in High Court (previous experience if any)	
17	Whether any criminal case/cases pending against you. If so, furnish the particulars	
18	Whether has been convicted at any time for any offence, If so, details to be informed	

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19	whether is a Standing counsel for any Government or Non-Government organization, If so, details to be given	
20	whether applicant undergone the MCPC Training, If so details to be given	
21	Special Skills, if any	
22	Any other relevant information	

Signature